

GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
LOK SABHA

UNSTARRED QUESTION NO. 98  
TO BE ANSWERED ON 11.12.2018

Empowerment of Differently Abled Persons

98. SHRI RAJENDRA AGRAWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the estimated number of persons with disabilities in the country;
- (b) whether the Government has created any database of differently abled persons in the country and if so, the details thereof;
- (c) whether there are provisions for reservation for differently abled in Government employment and educational institutions and if so, the details thereof; and
- (d) whether the Government has any scheme to achieve universal accessibility for persons with disabilities and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) As per Census 2011, there are 2.68 crore persons with disabilities in the country.

(b) Department implements Unique Disability Identity(UDID) Card project, a web-based software project, which aims to create a National database for persons with disabilities, issue UDID card and certificate of disability for persons with disabilities with the help of State Authorities. The Project envisages identification and certification of persons with disabilities through campaign mode also and State Governments/UTs are the main implementing agencies.

So far 11.2 Lakh e-UDID cards have been generated.

(c) Section 34(1) of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016) mandates reservation of not less than four per cent. of the total number of vacancies in Government Establishments for persons with benchmark disabilities of which, one percent. each shall be reserved for persons with benchmark disabilities under clauses (a), (b) and (c) and one per cent. for persons with benchmark disabilities under clauses (d) and (e),

namely:—

(a) blindness and low vision;

(b) deaf and hard of hearing;

(c) locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy;

(d) autism, intellectual disability, specific learning disability and mental illness;

(e) multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities.

Section 32(1) of the Act mandates not less than five per cent. reservation in seats in all Government and Government aided institutions of higher education for persons with benchmark disabilities.

(d) The Ministry has launched Accessible India Campaign for creating barrier-free environment for persons with disabilities in the field of physical infrastructure, transportation system, and ICT eco system. Under this campaign, the Ministry provides financial assistance to States/UTs for installation of barrier free features in identified public buildings under the umbrella scheme, namely, Scheme for Implementation of Rights of Persons with Disabilities Act, 2016 (SIPDA)

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ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPLOYMENT

(SHRI KRISHNAJI GURJAR)